

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No(s).2 3 3 1 1 - 2 3 3 1 2 / 2 0 0 7

(From the judgment and order dated 09 / 0 3 / 2 0 0 6 in W P No. 85 8 / 1 9 8 7 and R P No. 2 3 8 / 2 0 0 6 of The HIGH COUR T OF DE L H I AT N. DE L H I)

M/S JAI BHA R A T TRA D I N G CO.

Petitioner(s)

VER SUS

UNION OF INDI A & ORS.

Respondent(s)

(With prayer for interim relief and office report)

Date: 20 / 1 0 / 2 0 0 8 These Petitions were called on for hearing today.

CORAM :

HON' B L E MR. JUS T I C E DA L V E E R BHA N D A R I

HON' B L E MR. JUS T I C E HAR J I T SIN G H B E D I

For Petitioner(s)

Mr. Navin Chawla, Adv.
Mr. Shar ath Sa mpath, Adv.

For Respondent(s)

Mr. G. Ra m a k r i s h n a P r a s a d, Adv.
Mr. Suyodhan Byrapa neni, Adv.
Mr. Siddharth P atn ai k, Adv.
Mr. Mohd. Wa s ay Kh an, , Adv.

UPON hearing counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for the
respondents seeking time to file counter- affidavit, the matter
stands adjourned.

(Pardeep Ku m a r) (Neeru Bal a Vij)
Court Master Court Master